

SUPREME COURT OF INDIA

State of A.P.

Vs.

K. Allabakash

(K.T.Thomas and D.P.Mohapatra JJ.)

11.03.1999

ORDER

The Text below is only a summarized version of the order pronounced

The High Court was correct in acquitting the respondent who was convicted under section [302](#) IPC for causing death of a prisoner, for want of evidence, as all material witnesses had turned hostile but the acquittal did not mean exoneration of the respondent and departmental proceedings need to be initiated.